

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 1061-1062 OF 2001

STATE OF PUNJAB

Appellant (s)

VERSUS

VIPIN KUMAR & ANR.

Respondent(s)

(With office report)

Date: 31/05/2007 These Appeals were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE D.K. JAIN
(VACATION BENCH)

For Appellant(s)

Mr. Ajay Pal, Adv.
Mr. Nikhil Jain, Adv.
Ms. Preeti Singh, adv.
Mr. Sukhdu, Adv.

For Respondent(s)

Mr. P.N. Puri, Adv.
Mr. Dhiraj, Adv.
Mrs. Reeta Dewan Puri, Adv.
Ms. Smriti Puri, Adv.

UPON hearing counsel the Court made the following
ORDER

The appeals are dismissed in terms of the signed order.

(Sukhbir Paul Kaur)
Court Master

(Vijay Aggarwal)
Court Master

(Signed Order is placed on the file)
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS.1061-1062 OF 2007

STATE OF PUNJAB

...APPELLANT(S)

Versus

VIPIN KUMAR & ANR.

...RESPONDENT (S)

ORDER

Heard.

We are not inclined to interfere in these appeals and the same are accordingly, dismissed.

.....J.
(Dr.Arijit Pasayat)

.....J.
(D.K.Jain)

New Delhi,
May 31, 2007